

agreement

of the last

ANNEXURE - I

List of Papers in Original Application No.

11/93.

Sl. No. of Papers.	Date of Papers or Date Of Filing.	Description of Papers.
	6-1-93.	<u>Part - I</u> Original Judgement
		O.A. & Material Papers.
		Counter.
		Reply Counter.

PART - I,

PART -- II,

PART --- III
Destroyed.

29/4/99.

ANNEXURE - I

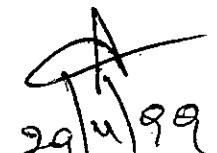
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		Counter.
		Reply Counter.

/ / /
PART - I,

PART -- II,

PART --- III
Destroyed.


29/4/99.

FORM NO.21

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

OA/ TA / RA / CP / MA / PT 11 ... J.P 1993

A. Venkateswarlu Applicant(s)

VERSUS

The Empor of Hos, Nandalur, Respondent(s).
Kurnool Dist, AP & Andhra

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Orders In M.A(s)		—
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Part II File bundle number

Certified that the file is complete in
all respects.Signature of
Dealing Hand
(in Record Section).

15/1/93

Signature of S.O.

15/1/93

FORM NO.21

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

OA/ TA / RA / CP / MA / PT ...!!.. of 1993

..... A. Venkateswaran, Applicant(s)

versus

..... The Super of Bus, Nandyal Division, Respondent(s).
Kurnool Dist, AP, Law

INDEX Sheet

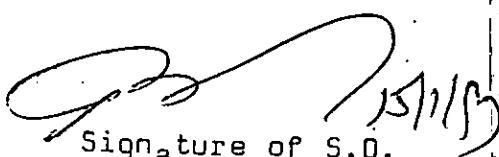
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..... Part II of the bundle being

Certified that the file is complete in
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Dealing Hand
(in Record Section).

15/1/97


Signature of S.O.

15/1/97

Date	Office Note	Orders

Central Administrative Tribunal

HYDERABAD BENCH

(X) ①

O.A. No./T.A. No. 11 / 1993

A. Venkateswarlu

Applicant (s)

The Supt. of Post offices, Nandyal Division, Kurnool, A.P
Versus another

Respondent (s)

Date	Office Note	Orders
6/1/93		<p>OA is allowed with no order as to costs. Vide the orders on separate sheet.</p> <p>T. C. N. P HCSR m(G)</p>

Central Administrative Tribunal

HYDERABAD BENCH

(X) 1

O.A. No./T.A. No. 11/1993

A. Venkateswarlu Applicant (s)
Versus The Subdtl. of Post offices, Nandyal Division, Kurnool, A.P. Respondent (s),
another

Date	Office Note	Orders
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(P.T.O.)

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
① ②

R.A./M.A./C.A. No.

ORIGINAL APPLICATION

11 of 1993

TRANSFER APPLICATION NO.

OLD PETN. NO.

CERTIFICATE

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided)

Dated: 6/1/93.

Counter signed:

Section Officer Court Officer.
pvm

Signature of the
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
2
25

R.A./M.A./C.A. No.
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11 of 1993

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

D.A.No. 11/93

T.A. No.

Dt. of Decision: 6.1.1993

A. Venkateswarlu

Petitioner

Mr. Krishna Devan

Advocate for
the Petitioner
(s)

Versus
The Supdt. of Post Offices, Nandyal Division,
Kurnool District and another.

Respondent.

Mr. N.V. Ramana

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. T. CHANDRASEKHARA REDDY, MEMBER (JUD L.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

av1/

T. C. R.
(HTCSR)
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

D.A.No. 11/93

T.A.No.

Dt. of Decision: 6.1.1993

A.Venkateswarlu

Petitioner

Mr.Krishna Devan

Advocate for
the Petitioner
(s)

Versus
The Supdt. of Post Offices, Nandyal Division,
Kurnool District and another.

Respondent

Mr.N.V.Ramana

Advocate for
the Respondent
(s)

CORAM:

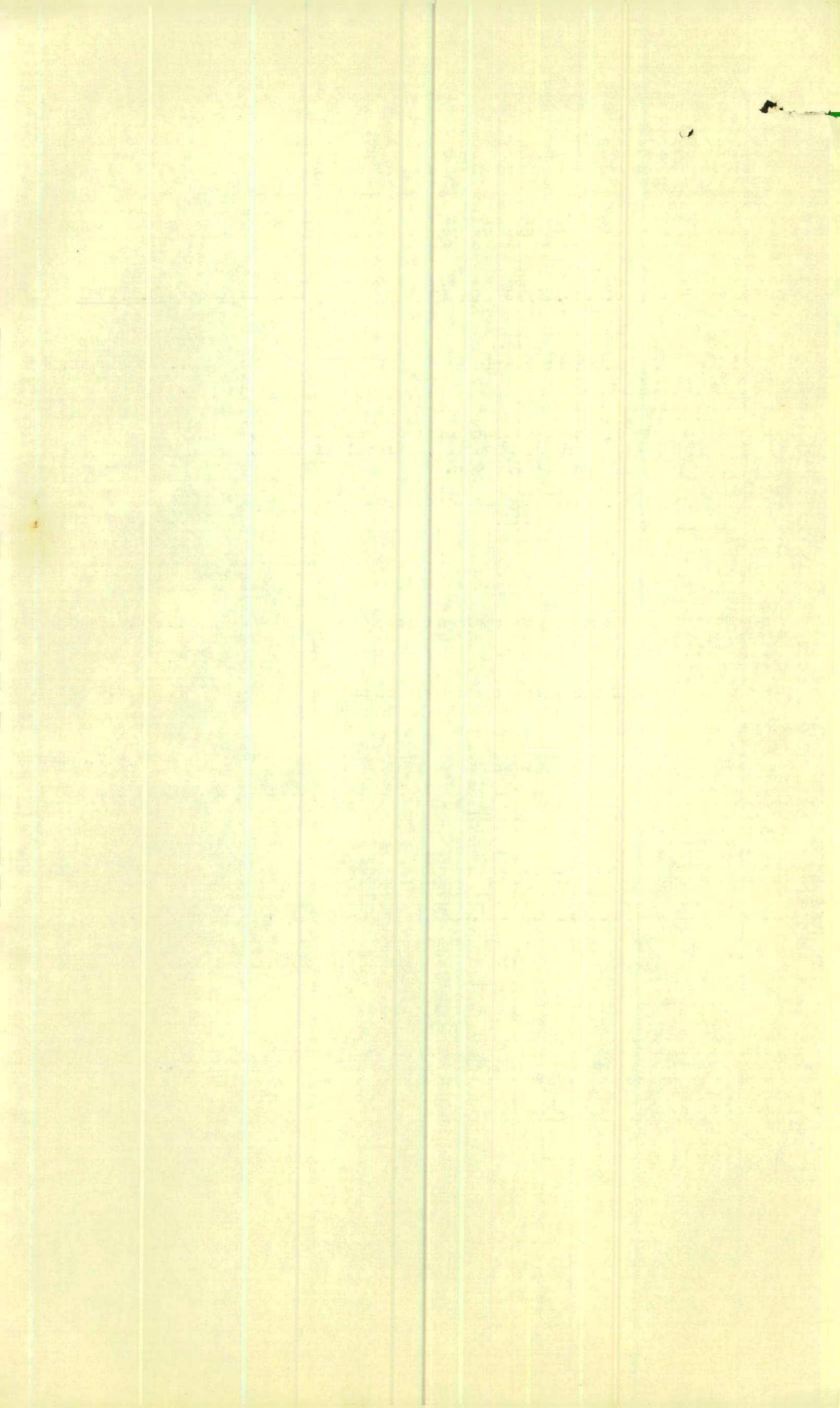
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.11/93

Date of Order: 6.1.1993

BETWEEN :

A.Venkateswarlu

.. Applicant.

A N D

1. The Superintendent of Post Offices,
Nandyal Division, Kurnool District,
Andhra Pradesh.

2. The Director General of Posts,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. V. Rajeswaran

for

Mr. N.V. Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.).

T.C.R.

..2

T.C.R.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.11/93

Date of Order: 6.1.1993

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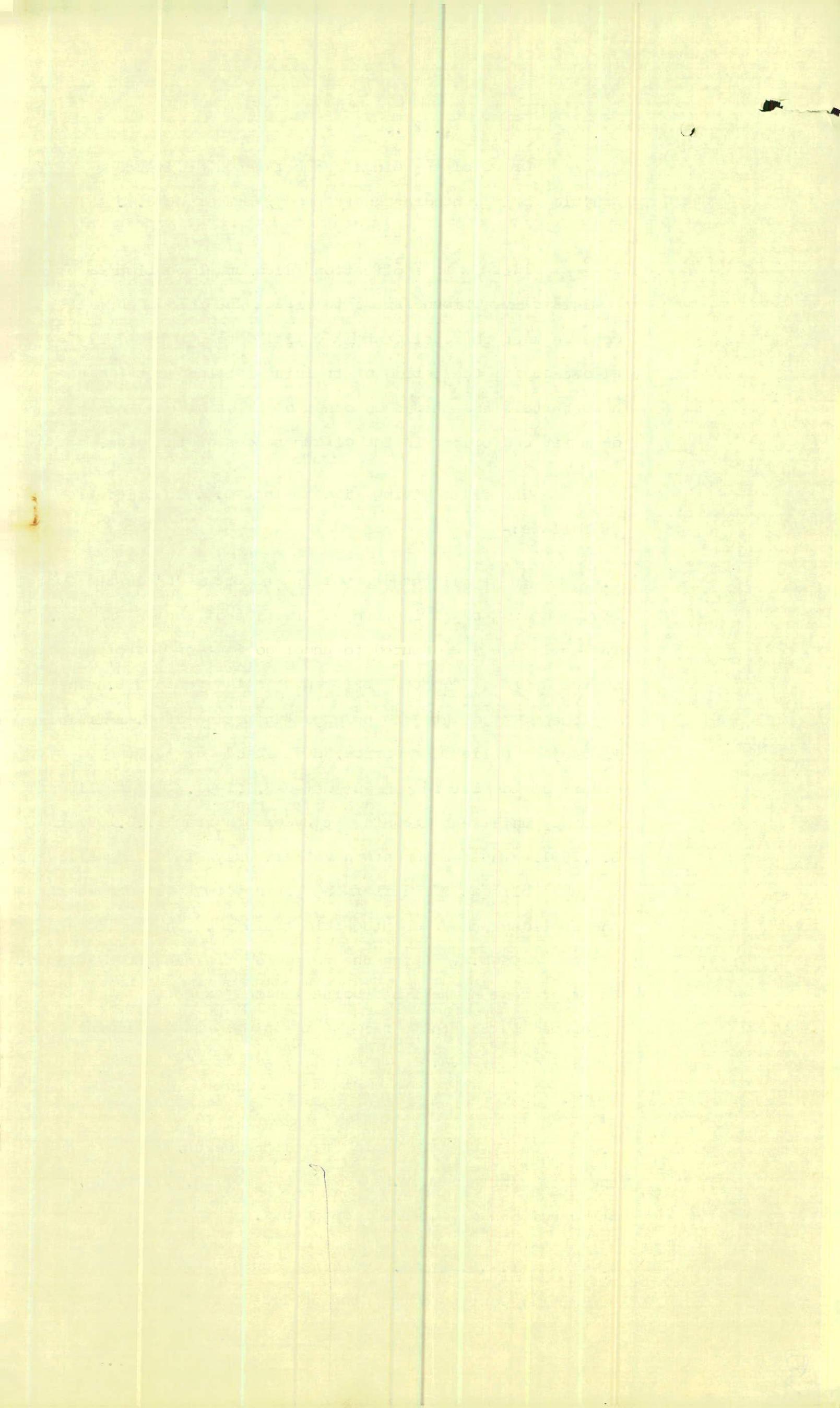
CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

T. C. R.

..2

T.C.R.



Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the
Administrative Tribunals Act to direct the respondents to
declare that the applicant is entitled to get the daily
allowance for the period of training obtained outside the
headquarters and pass such other order or orders as may
beem fit and proper in the circumstances of the case.

The facts giving rise to this O.A. in brief are
as follows:-

2. The applicant was working as Group 'D' in the Postal
Division of Nandyal in Kurnool District of Andhra Pradesh.
The applicant was selected in the examination for promotion
to the cadre of "Postal Assistant" in the year 1990. The
applicant was deputed to undergo "Induction of P.As training
in Banjara Hills Post Office, Hyderabad" as per the
orders of the 1st respondent dated 7.2.1991. The applicant
actually underwent training at Hyderabad from 11.2.1991 to
3.5.1991. The respondents have paid only Travelling Allowance
to the applicant for performing journey to Hyderabad where
the applicant underwent the said training. The applicant
was not paid D.A. during the period of training at Hyderabad.
The applicant himself had borne all the expenses at
Hyderabad during the period of training. The applicant
had filed this O.A. for the relief as already indicated
above.

3. Today we have heard Mr.Krishna Devan, Advocate for
the applicant and Mr.V.Rajeswara Rao for Mr.N.V.Kamana,
Standing Counsel for the respondents.

4. ^{Mr. N. V. Kamana} Standing Counsel for the respondents
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Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Jud 1.).

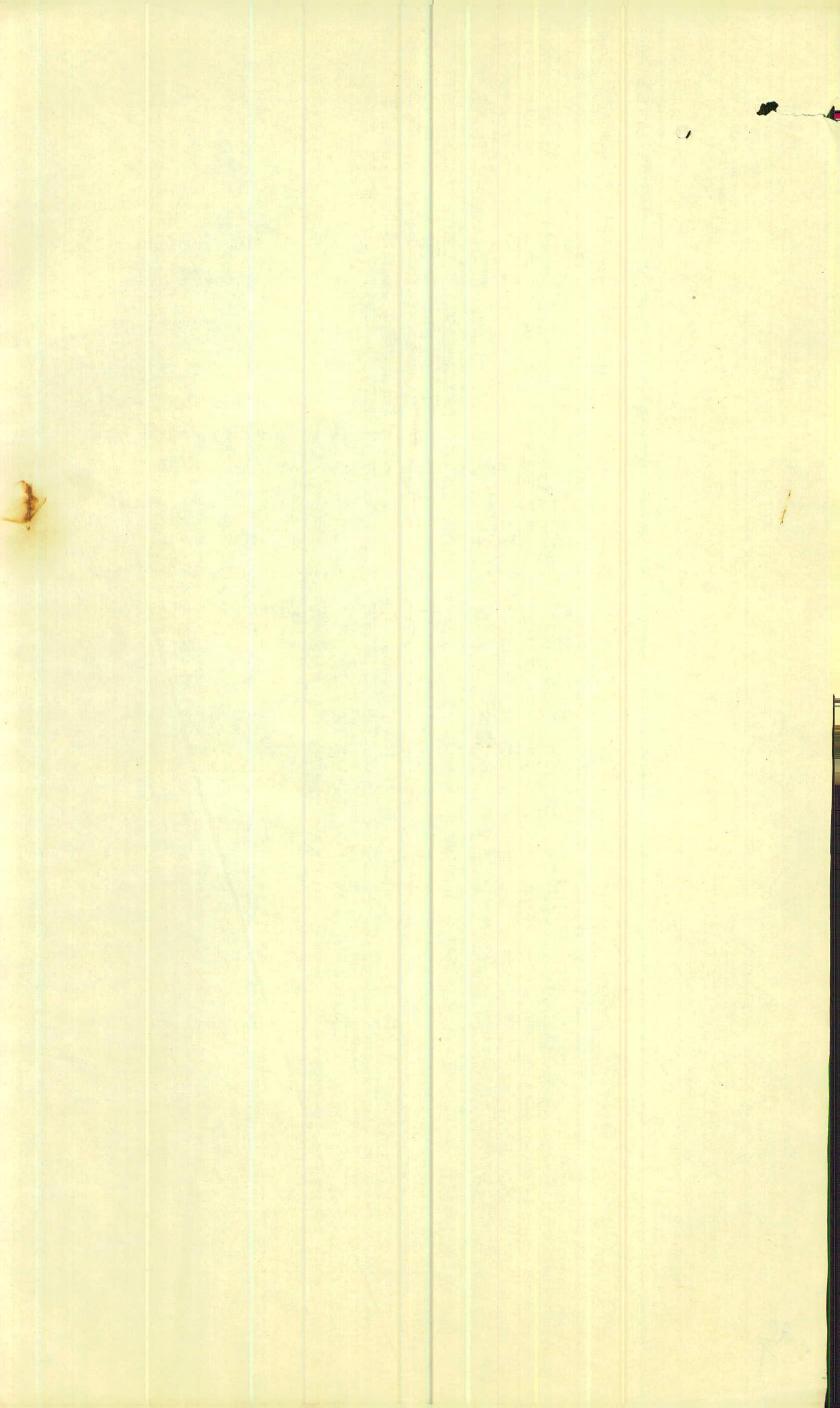
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daily allowance for the period of training at Hyderabad as per the Director-General's letter dt. 17.8.1987.

5. Admittedly the applicant had gone to Hyderabad to undergo the said training in pursuance of the proceedings dt. 7.2.1991 issued by the 1st respondent. The fact that the applicant herein had completed training at Hyderabad in pursuance of the said orders of the 1st respondent dt. 7.2.1991 is not in dispute in this O.A. Admittedly while undergoing the said training the applicant should have spent some amount towards boarding and lodging charges. For all purposes it has got to be taken that the applicant was "outside the headquarters on official duty while undergoing the said training". So as the applicant had been on official duty outside the headquarters it will be fit and proper to direct the respondents to pay the applicant the D.A. to which he is entitled in accordance with the rules. No doubt the contention of Mr. N.R. Devraj is that the said D.A. cannot be paid to the applicant in view of the letter dt. 17.8.1987 issued by the Director General. But no credence can be given to the said letter as already pointed out as it must be taken for all purposes that the applicant was on "duty" during the said training at Hyderabad. So, he has got to be paid the D.A. as already pointed out in accordance with the rules.

6. Hence, we direct the respondents to reimburse the applicant the daily allowance for which he is entitled in accordance with the rules for the period of training from 11.2.1991 to 3.5.1991 he underwent at Hyderabad. If any payments had already been made, the same shall be deducted

200

(Kb) 6

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T. Chandrasekara

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 6th January, 1993 Dy. Registrar (Judl.) 8/3/93

(Dictated in Open Court)

Copy to:-

1. The Superintendent of Post Offices, Nandyal Division, Kurnool District, A.P.
2. The Director General of Posts, New Delhi.
sd
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

Atta's file
Page 07

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Rsm/-

Atte. of
page 07

R.M
13/1/93
O.A. 11/93

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 5/1/1992

ORDER/JUDGMENT:

R.A./ C.A./M.A. No.

in

O.A. No.

11/93

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.



R.M (H)
13/1/93
O.A. 11/193

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

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AND

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in
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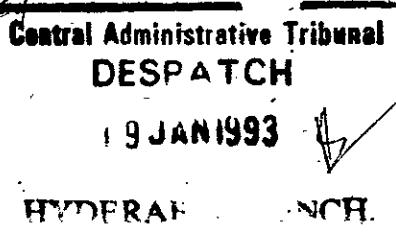
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pvm.



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8

Order of the Single Member Bench delivered by
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.11/93

Date of Order: 6.1.1993

BETWEEN :

A.Venkateswarlu

.. Applicant.

A N D

1. The Superintendent of Post Offices, Nandyal Division, Kurnool District, Andhra Pradesh.
2. The Director General of Posts, New Delhi.



.. Respondents.

Counsel for the Applicant

.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. V. Rajeswaran

for

Mr. N.V. Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.).

T. C. R. P.

..2

[Handwritten signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

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Counsel for the Applicant

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Counsel for the Respondents

.. Mr. V. Rajeswaran

for

Mr. N.V. Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.).

--- *T.C.S.*

.. 2

T.C.S.

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CERTIFIED TO BE TRUE COPY

Date..... 13/5/93
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

Copy to:-

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5. One spare copy.

Rsm/-

6/2/93
Page 3/

Case Number OA 11/93
Date of Judgement 6-1-93
Copy made ready on 18-1-93

Section Officer (1)

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Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

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Rsm/-

1022/93
Page 3

Case Number O.A. 11/93
Date of Judgement 6-1-93
Copy made ready on 18-1-93

(Signature)
Secretary Officer (1)

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6. Hence, we direct the respondents to reimburse the applicant the daily allowance for which he is entitled in accordance with the rules for the period of training from 11.2.1991 to 3.5.1991 he underwent at Hyderabad. If any payments had already been made, the same shall be deducted

daily allowance for the period of training at Hyderabad as per the Director-General's letter dt. 17.8.1987.

5. Admittedly the applicant had gone to Hyderabad to undergo the said training in pursuance of the proceedings dt. 7.2.1991 issued by the 1st respondent. The fact that the applicant herein had completed training at Hyderabad in pursuance of the said orders of the 1st respondent dt. 7.2.1991 is not in dispute in this O.A. Admittedly while undergoing the said training the applicant should have spent some amount towards boarding and lodging charges. For all purposes it has got to be taken that the applicant was "outside the headquarters on official duty while undergoing the said training". So as the applicant had been on official duty outside the headquarters it will be fit and proper to direct the respondents to pay the applicant the D.A. to which he is entitled in accordance with the rules. No doubt the contention of Mr. N.R. Devraj is that the said D.A. cannot be paid to the applicant in view of the letter dt. 17.8.1987 issued by the Director General. But no credence can be given to the said letter as already pointed out as it must be taken for all purposes that the applicant was on "duty" during the said training at Hyderabad. So, he has got to be paid the D.A. as already pointed out in accordance with the rules.

6. Hence, we direct the respondents to reimburse the applicant the daily allowance for which he is entitled in accordance with the rules for the period of training from 11.2.1991 to 3.5.1991 he underwent at Hyderabad. If any payments had already been made, the same shall be deducted